

*[English]***Board of Nationalised Banks**

2216. PROF. AJIT KUMAR MEHTA:
SHRI SURENDRA PRASAD YADAV
(JHANJIHARPUR) :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No.5438 dated July 24, 1998 regarding Board of Nationalised banks and state :-

- (a) whether the information to part (c) has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the time by which it is likely to be laid on the table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) As per the information furnished by the Central Bureau of Investigation as on 31st May, 1998 they have not registered any case against any of the present Chairman and Managing Directors of nationalised banks.

Development of Holy Cities

2217. SHRI VAIKO : Will the Minister of TOURISM be pleased to state :

- (a) whether the Union Government have sanctioned a sum of Rs.2 crores to every holy city in the country for its development;
- (b) if so, the details thereof;
- (c) whether the State Governments have also been asked to bear Rs.1 crore for this purpose;
- (d) if so, the reaction of the State Governments thereto;
- (e) whether the Government is going to develop temples also situated in these cities;
- (f) if so, the details thereof;
- (g) whether some South Indian cities have been left out in this regard; and
- (h) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) to (f) The Ministry of Tourism has drawn up a scheme for the integrated development of identified tourist/pilgrim centres. According to the scheme, the State Governments have to prepare specific action plans for infrastructure development and beautification of specified tourist centres. The financial assistance by the Ministry

of Tourism will be limited to Rs.50 lakhs each during the current financial year and next year subject to matching contribution by the State Governments.

(g) and (h) No, Sir. All the State Governments have been requested to select two centres in their State for implementation of the scheme in the current and next year.

Disinvestment of PSUs

2218. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Government have identified the Public Sector Undertakings (PSUs) for disinvestment under its administrative jurisdiction; and
- (b) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) and (b) Government have given 'in principle' approval for conversion of 23 PSUs under the administrative jurisdiction of the Ministry of Industry into joint ventures as part of long term strategy to make them strong and viable. The names of these 23 units are given in the enclosed statement.

Consultants/Merchant Bankers have been appointed in most of the cases and progress is reviewed at various levels. Some of these units were also referred to the Disinvestment Commission.

Statement

List of PSUs under the Department of Heavy Industry where Government have given 'in principle' approval for conversion into Joint Venture

1. Andrew Yule & Company Ltd. (AY&Co.)
2. Bharat Heavy Plates & Vessels Ltd. (BHPV)
3. Bharat Leather Corporation Ltd. (BLC)
4. Bharat Pumps & Compressors Ltd. (BPCL)
5. Bridge & Roof Company (India) Ltd. (B&R)
6. Cement Corporation of India Ltd. (CCI)
7. Engineering Projects (India) Ltd., (EPI)
8. Hindustan Cables Ltd. (HCL)
9. H.M.T. Ltd.
10. H.M.T. (Bearings) Ltd.
11. Hindustan Paper Corporation Ltd. (HPC)
12. Hindustan Photo Films Manufacturing Company Ltd. (HPF)
13. Hindustan Salts Limited (HSL)
14. Instrumentation Ltd. (ILK)